

प्रेषक / From: -

सुभाष चन्द्र शर्मा
अपर निबंधक, किशोर न्याय सचिवालय,
पटना उच्च न्यायालय, पटना

Suvash Chandra Sharma
Additional Registrar,
Juvenile Justice Secretariat
High Court of Judicature at Patna.

Fax No. 0612-2504088

Ph: Off: P.B.X.- 2504071-73-75-76,
Ext.-243, 2505318-19, 21

Off. - 2504300.

Mob: 9431821019

Dated, Patna the 18th Mar., 2020

To

All the District and Sessions Judges of Bihar.

Sub:- Precautionary measures regarding the threat of Novel Coronavirus (COVID-19) outbreak in the Child Care Institutions of Bihar.

Sir,

With reference to the subject noted above, I am directed to forward herewith the directions of the Hon'ble Monitoring Committee of Juvenile Justice **issued to the Juvenile Justice Boards and Children Courts of Bihar as a preventive measure to curb the risk of Novel Coronavirus (COVID-19) menace in the CCIs & Juvenile Justice Boards/Children Courts.**

I am, therefore, to request you to **ensure the strict compliance of the aforesaid directions of the Court by the Juvenile Justice Boards and Children Courts of Bihar.**

Enclosures :- As above (in 02 sheets)

Yours faithfully


Additional Registrar

Directions Issued to the Juvenile Justice Boards and the Children Courts of Bihar by the Hon'ble Monitoring Committee of Juvenile Justice.

- i. JJBs / Children Court is advised not to insist on the presence of the parties unless it is unavoidable
- ii. The request for exemption from personal appearance of the child in conflict with law may be considered favorably.
- iii. After considering the Social Investigation Report, if it is at all required to keep the juvenile in the Observation Home, in such cases no Juvenile shall be admitted to observation Home without proper medical check-up.
- iv. The facility of video-conferencing be put to optimum use for the purpose of production of CICL in CCIs and even for recording of evidences.
- v. The Principal Magistrates/Social Members must take stock of the situation on a day to day basis in each Observation Home situated in their territorial jurisdiction.
- vi. The lawyers attending JJBs/Children Court be advised to instruct their clients not to visit the JJBs/Children Court unless their presence is specifically directed by the Board/Court.
- vii. If the Board permits the leave of absence to any child to allow him on special occasions like examination, marriage of relatives, death of kith or kin etc. under section 98 (1) of the JJ Act,2015, then in such cases Juveniles shall not be taken back to the Observation Homes unless proper medical check-up is being done of such Juvenile.
- viii. JJB's and the Children Court is advised not to pass any adverse order in cases of failure of appearances of any Juvenile, for the time being.
- ix. The hearing matters may be postponed for the time being.

- x. The learned Advocates / parties / witnesses, who may be seeking an adjournment, be accommodated. Only in exceptional circumstances, the Court may refuse to grant an adjournment.
